

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2004  
(To be answered on the 28<sup>th</sup> July 2016)

5/20 RULE UNDER NEW AVIATION POLICY

2004. SHRI BHOLA SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

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- (a) whether the Government has taken any steps regarding issues associated with controversial 5/20 rule under new civil aviation policy;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to replace the Directorate General of Civil Aviation with a new Civil Aviation Authority with special reference to civil aviation authority bill 2013; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Yes Madam. The Government has modified 5/20 rule and now all airlines can commence international operations provided that they deploy 20 aircraft or 20 per cent of total capacity (in term of average number of seats on all departures put together) whichever is higher for domestic operations.

(c) & (d): National Civil Aviation Policy 2016 inter alia gives administrative, financial and functional autonomy to Directorate General of Civil Aviation for an effective aviation safety oversight system. Hence, at present, formation of a separate Civil Aviation Authority is not under consideration.

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